

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 52814 of 2018

(Arising out of Order-in-Appeal No. JAI-EXCUS-000-APP-88(AK) ST JPR-17-18 dated 23.05.2018 passed by the Commissioner (Appeals) Central Goods and Service Tax & Central Excise, Jaipur.)

M/s Jivem Education Private Limited

....Appellant

Gyan Kutir, Modi Road,
Jhunjhunu, Rajasthan-333001

Versus

**The Commissioner, CGST And Central
Excise**

...Respondent

Surya Nagar, A-Block,
Alwar (Rajasthan)

APPEARANCE:

None for the Appellant
Shri S.K. Meena, Authorized Representative for the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: October 30, 2023

FINAL ORDER NO. 51475/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**